

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:416
ANSWERED ON:06.08.2013
CONTRACT WORKERS IN COAL MINES
Rawat Shri Ashok Kumar

Will the Minister of COAL be pleased to state:

- (a) the total number of workers engaged by the contractors in each of the ancillary coal mine of the Coal India Limited (CIL);
- (b) whether any agreement is signed between the contractor and the management regarding the working condition and wages of such workers;
- (c) if so, the total remuneration fixed for payment to various categories of workers engaged by the contractors;
- (d) whether the workers are being paid as per the agreement; and
- (e) if not, the steps being taken by the management in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

- (a): The subsidiary-wise details of deployment of contractor workers by different contractors for execution of different jobs is as below :-

| Company | Number of Contractors workers deployed in subsidiaries companies of CIL. |
|---|--|
| Eastern Coalfields Ltd. (ECL) | 6021 |
| Bharat Coking Coal Ltd. (BCCL) | 5660 |
| Central Coalfields Ltd. (CCL) | 6074 |
| Western Coalfields Ltd.(WCL) | 2931 |
| South Eastern Coalfields Ltd. (SECL) | 19373 |
| Mahanadi Coalfields Ltd.(MCL) | 13973 |
| Northern Coalfields Ltd.(NCL) | 8644 |
| Central Mine Planning &Design Institute Ltd.(CMPDIL) | 708 |
| North Eastern Coalfields (NEC) | 1343 |
| Coal India Limited (CIL) (HQ) | 115 |
| TOTAL: | 64842 |

- (b): The working conditions and the wages of contractors' workers are regulated as per conditions incorporated in the NITs / Work Orders as well as provisions of Contract Labour (R & A), Act, 1970.

(c): As regards, remuneration, as per the recommendation of the High Power Committee, the minimum wages of the Contractors' workers engaged in mining activities have been fixed on the mid way between the wages prescribed by the Central Government under Minimum Wages Act, 1948 for the workers employed in scheduled employment for non-coal mines and the wages payable to the lowest category of regular workers i.e. Category-I of NCWA-IX (Basic + DA + SDA + Att. Bonus as on 01.11.2012).

The present basic rate of wages payable to contractor's workers engaged in mining activities is as under :-

Unskilled - Rs.472.00
Semi-skilled/Unskilled Supervisory - Rs.504.00
Skilled - Rs.536.00
Highly Skilled - Rs.568.00

Further, Contractors' workers engaged in non-mining activities are paid minimum wages as notified by the appropriate Govt. from time to time under Minimum Wages Act, 1948 .

(d) to (e): Yes, Sir. However, in CCL, in accordance with the decision taken in Joint Consultative Committee (JCC) meeting, the payment to the contractors' workers engaged in mining activities, on the basis of fixed rates (based on the recommendation of High Power Committee) as mentioned in reference to reply to the part (c), would be made from the month of August, 2013.